



1

WP-28095-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF OCTOBER, 2025

WRIT PETITION No. 28095 of 2025

SHIKHAR CHAND

Versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA AND OTHERS

.....
Appearance:

Shri Hitendra Golhani - Advocate for petitioner.

Shri Ritwik Parashar - Government Advocate for respondents/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel appearing for the respondents raises a preliminary objection with regard to maintainability of the writ petition. He submits that the remedy of the petitioner is to challenge the award passed by the Collector in terms of Section 3G(5) of the National Highways Act, 1956.

Faced with the objection, learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to initiate appropriate proceedings under Section 3G(6) of the National Highways Act, 1956.

The petition is dismissed as withdrawn with the liberty as prayed for.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE



rk.